

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
IB/901/ND/2020

IN THE MATTER OF:

Suraj Kumar Kaushal & Others	...	Applicant
Versus		
Sarvottam Realcon Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the GDA : Mr. Kanishk Chaudhary, Mr. Shashak Singh,
For the RP : Mr. Ankur Mittal, Ms. Yashika Sharma,
Mr. Sandeep Goel, CMA,

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Ankur Mittal, Learned Counsel for the Resolution Professional is present through video-conferencing and has submitted that they have already filed the compliance affidavit, however, the same is not available on e-portal of this Adjudicating Authority. Learned Counsel for the Resolution Professional is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Let this matter be posted to 22.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)